



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Srinagar

Notification

Srinagar, the 1st of September, 2017.

SRO 368;- In exercise of powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act. No. XIII of 1963), and in supersession of all the previous Notifications issued in this behalf, the Government hereby appoint Mr. Mohammad Ashraf Sheikh(KAS), Sub Divisional Magistrate, Pahalgam to be the competent Authority for the purposes of the said Act within the territorial jurisdiction of Sub Division Pahalgam of District Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)
Commissioner/Secretary to Government
Revenue Department

NO:-Rev/LB/02/2017

Dated:- 01.09.2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Law Department.
5. Deputy Commissioner, Anantnag.
6. OSD to Minister for Revenue for information of the Hon'ble Minister.
7. Director, Archives, Archaeology & Museums, J&K.
8. Manager Govt. Press, Srinagar for publication in the Govt. Gazette
8. Sub Divisional Magistrate Pahalgam.
9. Special Assistant to (MOS) Revenue for information of Hon'ble Minister.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. Notification file/stock file.

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11/9/17

o/c

MP
1.9.17

(Manzoor Ahmad Parray)
Under Secretary to Government,
Revenue Department